# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-396(PB)/2017

## IN THE MATTER OF:

Exotica Housing & Infrastructure Projects

.... APPLICANT / PETITIONER

Vs

KAD Housing Pvt. Ltd.

RESPONDENT

#### SECTION:

Under Section 7 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

## Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Nakul Mohta, Advocate

Mr. Videh Vaish, Advocate

For the RESPONDENT

:-

## ORDER

No notice has been served on the registered address as per the address given in master data which is 151, Sarita Vihar, Delhi. However, it is sought to be justified that notice has been sent on the office address at Ghaziabad which is not sufficient in compliance with the requirement of the provision of Rule 4(3) of the Insolvency and Bankruptcy (Application to the Adjudicating Authority) Rules, 2016. The petitioner shall do the needful and then file mentioning application.

CHIEF JUSTICE M. M. KUMAR PRESIDENT

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak Kumar